

**IN THE INCOME TAX APPELLATE TRIBUNAL "C"**  
**BENCH KOLKATA**

**Before Shri Sanjay Garg, Judicial Member and Shri Girish Agrawal, Accountant Member**

**I.T.A. No.1162/Kol/2019**  
Assessment Year: 2011-12

**Sajjan Kumar Goenka..... Appellant**  
**11-B, Jatindra Mohan Avenue,**  
**Kolkata-700006.**  
**[PAN: AECPG2884E]**

**vs.**

**ACIT, Circle-3(1), Kolkata..... Respondent**

**Appearances by:**

Shri Sohanlal Kochar, AR, appeared on behalf of the appellant.

Smt. Ranu Biswas, Addl. CIT, appeared on behalf of the Respondent.

Date of concluding the hearing : September 12, 2022

Date of pronouncing the order : September 12, 2022

**ORDER**

**Per Sanjay Garg, Judicial Member:**

The present appeal has been preferred by the assessee against the order dated 08.02.2019 of the Commissioner of Income Tax (Appeals)-12, Kolkata [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. Shri Anil Kumar Kochar, AR of the assessee has moved an application stating that the assessee has opted the benefit of Vivad Se Viswas Scheme 2020 and that the appeal of the assessee may be dismissed as withdrawn. The Id. DR has not objected to the same. In view of this, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee stands dismissed as withdrawn.

***Kolkata, the 12<sup>th</sup> September, 2022.***

Sd/-  
**[Girish Agrawal]**  
**Accountant Member**

Sd/-  
**[Sanjay Garg]**  
**Judicial Member**

Dated: 12.09.2022.

RS

*Copy of the order forwarded to:*

1. Sajjan Kumar Goenka
2. ACIT, Circle-3(1), Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches